

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 1787

TO BE ANSWERED ON FRIDAY, NOVEMBER 25, 2016

AGRAHAYANA 4, 1938 (SAKA)

Hawala Transactions

1787. Shri Prataprao Jadhav,
Shri Ram Tahal Choudhary :

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is aware that funds are being transmitted through hawala transaction and used for illegal activities including terrorism;
- (b) if so, the reaction of the Government in this regard;
- (c) the number of cases of hawala transaction reported along with action taken against the offenders during the last three years and the current year; and
- (d) the corrective steps taken/proposed to be taken in this regard to check such practice?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

- (a) Yes, Sir.
- (b) The Directorate of Enforcement takes action in the cases of Foreign Exchange violations including international Hawala transactions under the Foreign Exchange Management Act, 1999(FEMA).
- (c) & (d) The number of cases registered involving Hawala transactions by the Enforcement Directorate under Foreign Exchange Management Act, 1999(FEMA) during the last three Financial Years and Current Year is as follows:

Financial Year	Cases registered under FEMA involving Hawala transactions
2013-14	75
2014-15	104
2015-16	138
2016-17 (As on 31.10.2016)	109

The above cases may include a few cases relating to illegal activities and terrorism also.

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